

**Bail Appl. No. 1160/20**  
**State Vs.Om Parkash @ Pandey & Ors.**  
**FIR No.2306/14**  
**PS : Mangol Puri**  
**U/s.302/34 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Gaurav Sharma, Id. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking interim bail for 45 days, moved on behalf of the applicant / accused Om Prakash @ Pandey.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be on interim bail for a period of 45 days vide Minutes of Meeting of HPC dated 18.05.2020. It is submitted that the applicant / accused is in JC since 15.03.2015. It is further submitted that all the witnesses have already been examined. It is prayed that applicant / accused may be granted interim for 45 days, considering the pandemic situation of Covid-19.

Ld. Addl. PP for the State has vehemently opposed the present bail application on the ground that there are very serious allegations of the offence u/s.302/34 IPC, against the applicant / accused and therefore, the case of applicant / accused is not squarely covered under any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi.

Heard. Perused the report of IO. Considering the serious nature of allegations and gravity of offence, no reasonable ground is made out to release the applicant / accused on interim bail. Further,

the case of the accused is not covered as per the relaxation criteria of HPC of Hon'ble High Court of Delhi in the aforesaid Minutes of Meeting dated 18.05.2020. The application is dismissed.

**Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com).**

**(PREETI AGRAWAL GUPTA)**

**Duty Judge**

**North-West, Rohini Courts,**

**Delhi/26.05.2020**

**Bail Appl. No. 1166/20  
State Vs.Rakesh Yadav  
FIR No.372/19  
PS : Ashok Vihar  
U/s. 302/34 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Sauraj Yadav, Id. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking regular bail, moved on behalf of the applicant / accused Rakesh Yadav.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that he is innocent and falsely implicated in the present case and that he has been wrongly identified by the complainant. It is further contended that he is not involved in the alleged offence. It is stated that it is the case of beating the victim by public, who sustained serious injuries and thereafter died. Role of the applicant / accused is outrightly denied as he is stated to be innocent, being neighbour of the deceased. During the course of arguments, Ld. Counsel for the applicant / accused, in support of his case, has relied upon the following judgments:

1. ***Bal Krishna Pandey Vidur Vs. State of UP (SC) 2002(1)JCC 311;***
2. ***Raman Vs. State of Kerala, 2008 XII AD (SC)718;***
3. ***Punjab Agro Industries Ltd. Vs. Kewal Singh Dhillon, 2008 XII AD (SC) 721.***

It is submitted that the applicant accused cannot be made to languish in jail, due to the unjustifiable delay in trial and that he may also be granted bail as his involvement is doubtful, as per the material on record.

Ld. Addl. PP for the State has contended that there are serious allegations against the applicant / accused, who alongwith other accused persons used wooden plank (Lakdi Fatta) as deadly tool for endlessly beating the victim on the intervening night of 2-3.09.2019, due to which the victim could not recover and ultimately succumbed to his injuries. It is stated that cause of death of deceased Govind was *“due to multiple injuries sustained to abdomen and limbs as a result of blunt force impact. Injuries sustained to the abdomen is sufficient to cause death in ordinary course of nature. All injuries are ante-mortem in nature and could be possible in the manner, as alleged”*. The application is opposed as there is no undue delay on the part of prosecution as charge-sheet has been filed within the stipulated period, as per law and that the applicant / accused may influence the bail.

Heard. This is a starking case, where the victim has been given merciless beatings by the public persons, including the applicant / accused and two other identified co-accused persons on mere suspicion of being a 'child thief'. Looking into the serious nature of allegations and the deplorable attitude developing in the society for taking the law into their own hands and not to submit to the constitutional machinery of the country, such cases are to be sternly dealt to uphold the Rule of Law. At this stage, grant of any leniency or liberty to the applicant / accused may hamper the trial. **Accordingly, the application is dismissed.**

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order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com).

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No. 1091/20  
State Vs. Saurabh  
FIR No.195/20  
PS :Mangol Puri  
U/s. 376 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. V.N.M. Goel, Id. Counsel for the accused/applicant.  
Complainant has been connected through IO on video conferencing on CISCO Webex.

**This is an application u/s.439 Cr.P.C. seeking interim bail for 45 days, moved on behalf of the applicant / accused Shashi Verma.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

It is contended by Ld. Counsel for the applicant / accused that accused has been falsely implicated in the present case. It is further contended that applicant / accused is in JC since 13.03.2020.

At this stage, during the course of arguments, Ld. Counsel for the applicant / accused seeks permission to withdraw the present application.

In view of the request of Ld. Counsel for the applicant / accused, present bail application is dismissed as withdrawn.

**Let the digitally signed scanned order be sent by email to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of**

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**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No. 1164/20  
State Vs. Akhilesh Gupta  
FIR No. 373/19  
PS : Aman Vihar  
U/s. 376/328/506 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Gaurav Bhatia, Id. Counsel for the accused/applicant.  
Victim / prosecutrix 'LP' connected through IO on VC on CISCO Webex.

**This is an application u/s.439 Cr.P.C. seeking regular bail, moved on behalf of the applicant / accused Akhilesh Gupta.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

It is contended by Ld. Counsel for the applicant / accused that the applicant / accused has three minor children, wife and old aged mother, who are totally dependent upon him and his family is under dire circumstances due to lockdown as all savings have dried up. It is stated that the applicant / accused is the sole bread earner of the family and further that the charges have already been framed against the applicant / accused on 24.12.2019, after which the trial has got protracted due to lockdown, owing to deliberate avoidance of the prosecutrix to give her statement, when the matter was listed for recording of her evidence. It is prayed that the applicant / accused may be granted bail.

The victim / prosecutrix has been connected by the IO through video conferencing and has been heard, who opposed the grant of bail.



Ld. Addl. PP for the State submits that the investigation in the matter has been completed and charge-sheet has already been filed, while the prosecutrix is yet to be examined.

Heard. The present application is in respect of a matter, which is pending trial in the Court of undersigned and therefore, the Court file is called and perused. The MLC has been perused. After framing of charges against the accused, the matter was listed for recording of statement of the prosecutrix, which could not be recorded, as she did not turn up. Thereafter, the trial has got protracted, due to ongoing unavoidable circumstances in wake of imminent threat of Covid-19 pandemic.

Keeping in view the acute financial crisis of the family of the applicant / accused and the prevalent pandemic situation, due to which the trial is likely to take more time, the interim bail for a period of two months from the date of release of the applicant / accused Akhilesh Gupta is granted on furnishing bail bond in the sum of Rs.20,000/- with one surety of the like amount, to the satisfaction of Ld. MM/Link MM/Duty MM. Applicant / accused is directed to keepin his phone number alive. He is further directed to surrender before the concerned Jail Superintendent on completion of the period of interim bail.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). **The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi.** In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com).

**(PREETI AGRAWAL GUPTA)**

**Duty Judge**

**North-West, Rohini Courts,**

**Delhi/26.05.2020**

**Bail Appl. No.1168/20  
State Vs.Prem @ Sawan  
FIR No.573/19  
PS : Raj Park  
U/s. 376/328/506/34 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Hari Krishan, Ld. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking interim bail, moved on behalf of the applicant / accused Prem @ Sawan.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/ accused submits that he is in JC since 28.07.2019 and that all the investigation in the case has been completed and charge-sheet has been filed by the IO. It is stated that the matter is fixed for prosecution evidence, wherein the prosecutrix is to be examined, who is in JC, with the accusation of murder of her husband. During the course of submissions, Ld. Counsel for the applicant / accused prays urgency on the ground that he needs to get treatment of his father, who needs immediate health support.

The present case pertains to offence u/s.376 IPC alongwith other allegations. As per the standing practice directions of Hon'ble High Court of Delhi, no application for bail of the accused shall be heard without giving opportunity of being heard to the victim / complainant. Keeping in view that the victim / prosecutrix is in judicial custody in another case, bearing FIR No.83/20 PS Prem Nagar u/s.306/389 IPC, as an accused, the concerned Jail Superintendent is directed to ensure the presence of the victim / prosecutrix of this case, with the initials 'A' D/o. 'MS' (name withheld to protect privacy) through video conferencing on 29.05.2020.

Accordingly, the application is adjourned for hearing on **29.05.2020**.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). **The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi.** In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com).

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**State Vs.Suraj @ Kaku**  
**FIR No.1129/17**  
**PS :Aman Vihar**  
**U/s. 302/307/34 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Gajraj Singh, Id. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking interim bail for 45 days, moved on behalf of the applicant / accused Suraj @ Kaku.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

During the course of submissions, it has been apprised to Ld. Counsel for that applicant / accused that there is deficiency in moving the present application, in terms of the guidelines of HPC of Hon'ble High Court of Delhi vide Minutes of Meeting dated 18.05.2020. It is necessary to file the application in respect of UTPs through Ld. Legal Aid Counsel, who shall file the same after verification of past criminal record and period of custody etc.

In view of the guidelines of Hon'ble High Court of Delhi, vide HPC dated 18.05.2020, Ld. Counsel for the applicant / accused concedes that he wishes to withdraw the present application, with instructions to the applicant / accused, who may approach the Hon'ble Court, as per the necessary guidelines. The application is dismissed as withdrawn.

Let the digitally signed scanned order be sent by email to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). **The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi.** In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of order be sent to Jail

Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com).

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No. 1161/20  
State Vs. Rahul @ Golu  
FIR No.836/17  
PS : Mangol Puri  
U/s. 363/364A/411/34 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Paramjeet, Id. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking interim bail for 45 days, moved on behalf of the applicant / accused Rahul @ Golu.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

During the course of submissions, it has been apprised to Ld. Counsel for that applicant / accused that there is deficiency in moving the present application, as the same does not contain the requisite certificate of good conduct from the Jail Superintendent, which is required to be furnished as per the guidelines of HPC of Hon'ble High Court of Delhi vide Minutes of Meeting dated 18.05.2020. It is necessary to file the application in respect of UTPs through Ld. Legal Aid Counsel, who shall file the same after verification of past criminal record and period of custody etc.

In view of the guidelines of Hon'ble High Court of Delhi, vide HPC dated 18.05.2020, Ld. Counsel for the applicant / accused concedes that he wishes to withdraw the present application, with instructions to the applicant / accused, who may approach the Hon'ble Court, as per the necessary guidelines. The application is dismissed as withdrawn.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). **The physical copy**

**of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi.** In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com).

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No. 1159/20  
State Vs.Sahil Khan @ Sahila  
FIR No.1144/17  
PS : Mangol Puri  
U/s. 307/302/34 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Paramjeet, Id. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking interim bail for 45 days, moved on behalf of the applicant / accused Sahil Khan @ Sahila.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

During the course of submissions, it has been apprised to Ld. Counsel for that applicant / accused that there is deficiency in moving the present application, as the same does not contain the requisite certificate of good conduct from the Jail Superintendent, which is required to be furnished as per the guidelines of HPC of Hon'ble High Court of Delhi vide Minutes of Meeting dated 18.05.2020. It is necessary to file the application in respect of UTPs through Ld. Legal Aid Counsel, who shall file the same after verification of past criminal record and period of custody etc.

In view of the guidelines of Hon'ble High Court of Delhi, vide HPC dated 18.05.2020, Ld. Counsel for the applicant / accused concedes that he wishes to withdraw the present application, with instructions to the applicant / accused, who may approach the Hon'ble Court, as per the necessary guidelines. The application is dismissed as withdrawn.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). **The physical copy**



**of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi.** In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com).

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No. 1163/20  
State Vs. Anil  
FIR No. 112/20  
PS : Begum Pur  
U/s. 392/397/34 IPC & 25/54/59 A. Act**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Suraj Prakash Sharma, Id. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking regular bail, moved on behalf of the applicant / accused Anil.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

It is contended by Ld. Counsel for the applicant / accused that he has been falsely implicated in the present case and has clean antecedents. It is further contended that the investigation has been completed and charge-sheet has already been filed and the applicant / accused is no more required for investigation. It is further contended that the other co-accused namely Triloki has already been granted bail by Ld. ASJ, vide orders dated 08.05.2020 and prayed that the applicant / accused may be granted bail on the ground of parity.

Ld. Addl. PP for the State has opposed the bail application and submitted that there are serious allegations against the applicant / accused, who was apprehended by the police and he was found in possession of knife. It is contended that there are chances of influencing the witnesses, if released of bail and hence, prayed for dismissal of the present application.

The Court has considered the allegations in the present case, which involves the commission of robbery of a mobile phone from the complainant. There are no allegations on any further role of the applicant/accused, which is more or less similar to the role of the co-accused Triloki, who has already been granted bail. Without going into the merits of the case, on the ground of parity, accused/applicant Anil is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of the like amount, to the satisfaction of Ld. MM/Link MM/Duty MM.

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**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

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**Bail Appl. No. 1171/20  
State Vs. Vikas @ Jai Prakash  
FIR No.122/19  
PS : Rani Bagh  
U/s. 392/397/412/471/94 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Kundan Kumar, Id. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking interim bail for 45 days, moved on behalf of the applicant / accused Vikas @ Jai Prakash.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be on interim bail for a period of 45 days vide Minutes of Meeting of HPC dated 07.04.2020. It is submitted that the applicant / accused is in JC for the last about eight months and that he has his wife and only child in his family and there is no one to take care of them. It is further submitted that due to lock down, there is shortage of food and other articles at his house, as the applicant / accused is the sole bread earner of his family. It is prayed that applicant / accused may be granted interim for 45 days, considering the pandemic situation of Covid-19.

Ld. Addl. PP for the State has vehemently opposed the present bail application on the ground that there are serious allegations of commission of dacoity and use of weapon against the applicant / accused. It is contended that this offence involved dacoity of heavy amount of Rs.1.40 crores, out of which Rs.4 lakh have been recovered from the applicant / accused and another Rs.40 lakh have been recovered from the remaining two co-accused, while the

remaining robbed property could not be recovered. It is also submitted that the case of applicant / accused is not covered under any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi.

Heard. Perused the report of IO. Looking into the gravity of offence, involving dacoity of huge amount of Rs.1.40 crores, recovery effected personally from the applicant / accused as well as co-accused and in the entirety of facts and circumstances, no ground is made out to release the applicant / accused on interim bail. Further, the case of the accused is not covered in any of the category, as per the relaxation criteria of HPC of Hon'ble High Court of Delhi. The application is dismissed.

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**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No. 1172/20  
State Vs. Shashi Verma  
FIR No. 289/18  
PS : Begum Pur  
U/s. 498A/304B/34 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Akash Sethi, Id. Counsel for the accused/applicant.  
Sh. R.S. Malik, Id. Counsel for the complainant.

**This is an application u/s. 439 Cr.P.C. seeking interim bail for 45 days, moved on behalf of the applicant / accused Shashi Verma.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

During the course of arguments, Ld. Counsel for the applicant / accused seeks permission to withdraw the present application.

In view of the request of Ld. Counsel for the applicant / accused, present bail application is dismissed as withdrawn.

Let the digitally signed scanned order be sent by email to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). **The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi.** In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of order be sent to Jail

Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com).

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No.1155/20  
State Vs. Mohan  
FIR No.19/18  
PS :Keshav Puram  
U/s.302/34 IPC**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Kundan Kumar, Id. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking interim bail for 45 days, moved on behalf of the applicant / accused Mohan.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that after filing the present application, later he has come to know that similar application has already been moved, pursuant to which, applicant / accused has already been granted bail and therefore, requests to withdraw the present application.

In view of the submissions made by Ld. Counsel for the applicant / accused, the present application is dismissed as withdrawn.

Let the digitally signed scanned order be sent by email to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). **The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi.** In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order



be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) /  
[courtrohini@gmail.com](mailto:courtrohini@gmail.com).

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

*i*

**Bail Appl. No.1156/20  
State Vs.Naresh @ Sonu  
FIR No.83/18  
PS :Maurya Enclave  
U/s.302/307/120B/34 IPC  
25/27/54/59 A. Act**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Akash Sethi, Id. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking interim bail for 45 days, moved on behalf of the applicant / accused Naresh @ Sonu.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be on interim bail for a period of 45 days vide Minutes of Meeting of HPC dated 18.05.2020. It is submitted that the applicant / accused is in JC since 25.08.2018. It is further submitted that complainant in the present case has already been examined. It is further submitted that the applicant / accused is the only bread earner of his family, having old aged father, two minor children and wife. It is prayed that applicant / accused may be granted interim for 45 days, considering the pandemic situation of Covid-19.

Ld. Addl. PP for the State has vehemently opposed the present bail application on the ground that there are very serious allegations of the offence u/s.302/307/120/34 IPC & u/s.25/27/54/59 Arms act, against the applicant / accused and therefore, the case of applicant / accused is not squarely covered under any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi.

Heard. Perused the report of IO. Considering the serious nature of allegations, gravity of offence, no ground is made out to release the applicant / accused on interim bail. Further, the case of the accused is not covered as per the relaxation criteria of HPC of Hon'ble High Court of Delhi in the aforesaid Minutes of Meeting dated 18.05.2020. The application is dismissed.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). **The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi.** In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com).

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No.1157/20  
State Vs.Santosh  
FIR No.482/19  
PS :Bharat Nagar  
U/s.21 NDPS Act**

**26.05.2020**

**Present bail application is being taken up for hearing through Video Conferencing, in view of imminent threat of Covid-19 pandemic.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Ajay Goyal, Id. Counsel for the accused/applicant.

**This is an application u/s.439 Cr.P.C. seeking interim bail for 45 days, moved on behalf of the applicant / accused Santosh.**

Reply of the IO received.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be on interim bail for a period of 45 days vide Minutes of Meeting of HPC dated 18.04.2020. It is submitted that the applicant / accused is in JC since 30.09.2019 and that she has been falsely implicated in the present by the police. It is submitted that the applicant / accused is an HIV positive and is suffering from jaundice and prone to frequent infection. It is submitted that since there are many inmates found positive of Covid-19 in Mandoli Jail and the immunity of the applicant / accused is weak, therefore it is prayed that applicant / accused may be granted interim for 45 days, considering the pandemic situation of Covid-19.

Ld. Addl. PP for the State has vehemently opposed the present bail application on the ground that there are serious allegations against the applicant / accused, who was found in possession of huge quantity of total 258 ties/knots (weighing 27.59 gms.) of contraband / smack, at the time of her apprehension and therefore, the case of applicant / accused is not squarely covered

under any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi. It is further submitted that the first bail application of the applicant / accused has already been dismissed by Ld. ASJ vide orders dated 09.01.2020.

Heard. Perused the report of IO. Considering the nature of offence and recovery of huge quantity of drugs from the applicant / accused, no ground is made out to release the applicant / accused on interim bail. Further, the case of the accused is not covered in any of the category, as per the relaxation criteria of HPC of Hon'ble High Court of Delhi. The application is dismissed.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). **The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi.** In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned. Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com).

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No.1158/20  
State Vs. Mohan  
FIR No.1159/18  
PS : Mangol Puri  
U/s.392/397/411 IPC**

**26.05.2020**

**Application for regular bail has been taken up for 'urgent hearing' through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. J. P. Singh, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused contends that the applicant is innocent and has been falsely implicated in the present case. It is submitted that applicant/accused has past clean antecedents and is in JC since 22.12.2018.

Ld. Addl. PP for the State strongly opposes the bail application and submits that the complainant has duly identified the accused and that the looted car was recovered from the possession of the applicant/accused after 3-4 days of the commission of offence. It is submitted that the applicant/accused is an habitual offender having past criminal records having committed similar nature of offence under the similar *modus-operandi*.

Considering the gravity of offence and serious nature of allegations in the present case and as the accused is habitual offender, propensity of the accused to repeat the offence, if released on bail, cannot be ruled out., Court is not inclined to admit the accused on bail at this stage and the application is accordingly, dismissed.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No. 1162/20  
State Vs. Raj Gupta & Ors.  
FIR No.1257/17  
PS : Aman Vihar  
U/s. 302/323/341/34 IPC**

**26.05.2020**

**Application for interim bail has been taken up for 'urgent hearing' through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh.Krishna Kumar, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant / accused has submitted the arguments of urgency on the ground that owing to COVID-19 her wife has become jobless and his family including 80 years old mother suffering from slip disk, diabetes and joint pain and three minor school going children are on the verge of starvation as there is no other source of income and no one behind to arrange for lodging and boarding his family. It is submitted that he has past clean antecedents and previously also, was granted interim bail for 40 days on humanitarian ground and the applicant did not misused the liberty granted and surrendered upon expiration of period of interim bail.

Ld. Addl. PP for the State opposes the bail application in view of the gravity of offence for which the accused is facing trial. However, he concedes that the public witnesses/material witnesses have already been examined and that the applicant/accused has not misused the liberty granted vide interim bail and do not have past criminal antecedents.

The Court has duly considered the nature of offence and ground of urgency prayed. It is also considered that as per the past conduct of the accused, he has not misused the interim liberty granted to him on 19.12.2019 on specific grounds and has surrendered, in compliance of the conditions of interim bail. It is also



considered that entire dependent family is stated to be under financial constraint, in the prevailing difficult situation, where there is emanating threat of COVID-19 pandemic, on humanitarian ground.

Therefore, on humanitarian ground and also considering that public witnesses/material witnesses have already been examined, application for interim bail is allowed and applicant/accused **Durgesh Sharma @ Durgesh** is admitted to **interim bail** for a period of **30 days** from the date of release, on furnishing Bail bond in the sum of Rs.20,000/-, with one surety of like amount, to the satisfaction of Ld. MM/Duty MM, with the direction that mobile number of the accused be intimated on the bail bond of the accused. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per rules.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**Bail Appl. No. 1169/20  
State Vs. Tamanna  
FIR No. 271/19  
PS : Begum Pur  
U/s. 302 IPC**

**26.05.2020**

**Application for regular bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Manjeet Mathur, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused contends that the applicant is a young women of 20 yeas of age and is innocent and has been falsely implicated in the present case. It is submitted that there is no eye witness in the matter and that a false story has been concocted by the police to solve the case. It is further submitted that there was no dispute or enmity between the applicant and the victim who was a related mother-in-law. It is prayed that if not regular bail, interim bail be granted for a period of 30 days for the applicant to look after her –

Ld. Addl. PP for the State strongly opposes the bail application and submits that the applicant/accused was on spot alongwith the victim at the time of her murder and that as per post-mortem report, the cause of death of the victim is by 'strangulation' of the deceased.

Considering the gravity of the offence and serious nature of allegations in the present case, Court is not inclined to admit the accused on bail at this stage and the application is accordingly, dismissed.

Let the digitally signed scanned order be sent by email to

[rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

**State Vs. Vikram  
FIR No.233/19  
PS :Shalimar Bagh  
U/s.363/366/376 IPC  
r/w S.6 POCSO Act.**

**26.05.2020**

**Application for Statutory bail has been taken up for 'urgent hearing' through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Kumar Satyanand, Id. Counsel for the accused/applicant.  
Complainant present with IO Sangeeta (Through VC)

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Application was taken up on 22.05.2020, whereas notice was directed to be issued to the victim/prosecutrix through concerned IO for today.

Ld. Counsel for the applicant / accused has filed the present application **u/s.167(2) Cr.P.C.**, praying for grant of statutory bail. Ld. Counsel for applicant submits that despite expiration of requisite period of 90 days from the date of arrest i.e. 15.02.2020, no charge-sheet has been filed till date. Ld. Counsel for the applicant/accused has relied upon the citation/orders **CRL OP(MD) No.5291 of 2020**, titled **Settu Vs. The State, Madras High Court, dated 08.05.2020**.

Ld. Addl. PP for the State concedes that no charge-sheet has been filed till date and further submits that, as per IO, during investigation statements of witnesses were recorded. The main charge sheet against accused Vikram was prepared. Investigation u/s 173.8 Cr.PC is still pending due to lockdown and SI Neeraj tried to file the same but could not be filed due to lockdown. In this regard, a DD entry is also lodged in Daily Diary Register.

Prosecutrix/victim is present through VC who submits that

she has not been subject to any force or other pressure tactics by the accused and she had gone willingly with the accused and further and is not opposing the bail application.

As per the legal position and the well settled law as also reaffirmed by Hon'ble Madras High Court that Personal liberty is too precious a fundamental right. Article 21 states that no person shall be deprived of his personal liberty except according to procedure established by law. So long as the language of Section 167(2) of Cr.P.C. remains as it is, I have to necessarily hold that denial of compulsive bail to the petitioner herein will definitely amount to violation of his fundamental right under Article 21 of the Constitution of India. The noble object of the Hon'ble Supreme Court's directions is to ensure that no litigant is deprived of his valuable rights, that have been accrued to him, as per Law.

In view of the facts and circumstances, application for bail is allowed and applicant/accused **Vikram** is admitted on bail on furnishing Bail bond in the sum of Rs.50,000/-, with one surety of like amount, to the satisfaction of Ld. MM/Duty MM, with the directions that:

1. Applicant/accused shall not make any endeavour to contact or intimidate the complainant.
2. He shall not tamper with the prosecution evidence, in any manner, whatsoever.
3. He shall attend trial regularly and appear, as and when directed to do so, as per law.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent, through email. The physical copy of the order be also sent to Bail Section of North-West District, Rohini Courts, Delhi. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). Incharge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**

**Duty Judge**

**North-West, Rohini Courts,**

**Delhi/26.05.2020**

i

**Bail Appl. No. 1165/20**  
**State Vs.Pankaj @ Ankit & Ors.**  
**FIR No.446/19**  
**PS : Ashok Vihar**  
**U/s. 392/34 IPC**

**26.05.2020**

**Application for regular bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Ms. Anjulata, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused contends that the applicant is innocent and has been falsely implicated in the present case owing to his history of past criminal record, falsely created by the police. It is further submitted that the applicant is in JC since 15.10.2019 and that the brother of the accused needs medical attention as also the accused himself has a broken steel rod in his leg which needs proper treatment.

Ld. Addl. PP for the State opposes the bail application on the ground that the accused has a long list of pending cases and that submissions regarding medical papers have not been verified. On merits, it is stated that the allegations are serious against the applicant.

Arguments and facts have been considered. Recovery has already been effected and investigation has been completed with charge-sheet filed against the applicant/accused.

Considering the arguments, material and facts before the Court, it is considered that the family of the applicant/accused is stated to be in shambles owing to poor economic condition, where his mother is at the verge of beggary and that since the recovery has been effected, investigation is complete and also keeping in view the

prevalent unforeseen circumstances in the wake of COVID-19, the trial is likely to take some time, applicant/accused can not be incarcerated endlessly pending trial.

Accordingly, applicant/accused **Pakaj @ Ankit** is admitted on regular bail on furnishing Bail bond in the sum of Rs.15,000/-, with one surety of like amount, to the satisfaction of Ld.MM/Duty MM, with the directions that:

4. Applicant/accused shall not make any endeavour to contact or intimidate the complainant.
5. He shall not tamper with the prosecution evidence, in any manner, whatsoever.
6. He shall attend trial regularly and appear, as and when directed to do so, as per law.

Application is disposed off accordingly.

Let the copy of order be sent to Jail Superintendent through email. The digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

i

**Bail Appl. No. 1170/20  
State Vs.Avinash @ Sonu  
FIR No.514/19  
PS : Maurya Enclave  
U/s. 392/34 IPC**

**26.05.2020**

**Application for regular bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh.Rishi Chopra, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused contends that the applicant is innocent and has been falsely implicated in the present case. It is further submitted that the applicant is no more required for the purpose of investigation and that the applicant has clean past antecedents and is in JC since 30.12.2019.

Ld. Addl. PP for the State opposes the bail application on the ground that the accused/applicant has been apprehended red handed on spot and that he has past criminal involvements.

Arguments and facts have been considered. Recovery has already been effected and investigation has been completed with charge-sheet filed against the applicant/accused.

Keeping in view the prevalent unforeseen circumstances in the wake of COVID-19, the trial is likely to take some time, applicant/accused can not be incarcerated endlessly pending trial.

Accordingly, applicant/accused **Avinash @ Sonu** is admitted on regular bail on furnishing Bail bond in the sum of Rs.25,000/-, with one surety of like amount, to the satisfaction of Ld.MM/Duty MM, with the directions that:

7. Applicant/accused shall not make any endeavour to contact



- or intimidate the complainant.
8. He shall not tamper with the prosecution evidence, in any manner, whatsoever.
  9. He shall attend trial regularly and appear, as and when directed to do so, as per law.

Application is disposed off accordingly.

Let the copy of order be sent to Jail Superintendent through email. The digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/26.05.2020**

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**Bail Appl. No. 1167/20  
State Vs. Ram Chander @ Chander  
FIR No.766/19  
PS :Raj Park  
U/s. 392/411/34 IPC**

**26.05.2020**

**Application for regular bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Rishi Chopra, Id. Counsel for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Ld. Counsel for the applicant/accused contends that the applicant is innocent and has been falsely implicated in the present case. It is further submitted that the applicant is no more required for the purpose of investigation and that the applicant has clean past antecedents and is in JC since 22.10.2019.

Ld. Addl. PP for the State opposes the bail application on the ground that the accused/applicant has been apprehended red handed on spot and that he has past criminal involvements.

Arguments and facts have been considered. Recovery has already been effected and investigation has been completed with charge-sheet filed against the applicant/accused.

Keeping in view the prevalent unforeseen circumstances in the wake of COVID-19, the trial is likely to take some time, applicant/accused can not be incarcerated endlessly pending trial.

Accordingly, applicant/accused **Ram Chander @ Chander** is admitted on regular bail on furnishing Bail bond in the sum of Rs.25,000/-, with one surety of like amount, to the satisfaction of Ld. MM/Duty MM, with the directions that:

**10.** Applicant/accused shall not make any endeavour to contact

or intimidate the complainant.

11. He shall not tamper with the prosecution evidence, in any manner, whatsoever.
12. He shall attend trial regularly and appear, as and when directed to do so, as per law.

Application is disposed off accordingly.

Let the copy of order be sent to Jail Superintendent through email. The digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**

**Duty Judge**

**North-West, Rohini Courts,**

**Delhi/26.05.2020**